

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1645**  
TO BE ANSWERED ON 13.03.2025

**Comprehensive National Climate Law**

1645. Dr. ANBUMANI RAMADOSS:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has any proposal to enact "Comprehensive National Climate Law" in near future;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Union Government as pledged drafted the NDCs 3.0 in co-operation with sub-national Governments (e.g. cities, towns, states) in the planning, financing, implementing and monitoring of climate plans and strategies, and to better integrate subnational mitigation and adaptation actions; and
- (d) if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI KIRTI VARDHAN SINGH)

(a) to (d) No proposal to enact "Comprehensive National Climate Law" is under consideration of the central Government.

India's climate actions, across various sectors, are embedded in various programme and schemes. The National Action Plan on Climate Change (NAPCC) provides the overarching framework for all climate actions and comprises missions in specific areas of solar energy, enhanced energy efficiency, sustainable habitat, water, sustaining Himalayan ecosystems, Green India, sustainable agriculture, human health and strategic knowledge for climate change. In addition, the sector specific programme and schemes, and missions under NAPCC, are institutionalized and implemented by their respective Nodal Ministries/Departments in accordance to relevant policy and regulatory frameworks being administered by them.

Further, thirty-four States/Union Territories (UTs) have prepared their State Action Plans on Climate Change (SAPCC) in line with NAPCC considering the State specific issues relating to climate change. The responsibility of the implementation of the SAPCCs rest with the respective States.

The Government has adopted an inclusive process for planning and implementing India's climate action including preparation of India's Nationally Determined Contribution (NDC). Stakeholder consultations with the specific involvement of the key Ministries and State Governments and Interactions with civil society organizations, thinktanks and technical & academic institutions of eminence are held regularly.

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